

**GOVERNMENT OF INDIA  
MINISTRY OF MINES**

**LOK SABHA  
UNSTARRED QUESTION NO. 1255  
TO BE ANSWERED ON 25<sup>TH</sup> JULY, 2016**

**WELFARE WORK IN MINING AREAS**

‡1255. **SHRI PASHUPATI NATH SINGH:**

Will the Minister of **MINES** be pleased to state:

- (a) whether it is mandatory for the mining companies to undertake welfare work/programme in tribal areas of the country;
- (b) if so, the details thereof including the rules under which it is being undertaken;
- (c) whether many companies have not undertaken the said welfare work/ programmes during the last three years;
- (d) if so, the details thereof including the listed welfare work not carried out by the companies, company-wise; and
- (e) the corrective steps taken by the Government in this regard?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL,  
NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)**

(a) to (e): Details of welfare activities by mining companies under Corporate Social Responsibility (**CSR**) are not being centrally maintained by the Ministry of Mines.

However, the Mines and Minerals (Development and Regulation) (**MMDR**) Act, 1957 which has been amended through the MMDR Amendment Act, 2015 which has come into force with effect from 12th January, 2015, provides mandatory provision of setting up of District Mineral Foundation (**DMF**) in every district affected by mining activities, which are to be funded through contributions received from the holders of mining leases. Funds so collected are to be used to work for the interest and benefit of persons, and areas, affected by mining related operations. State Governments are empowered to frame rules for the manner in which DMF shall work for the interest and benefit of persons and areas affected by mining as also the composition and functions of DMF.

To facilitate synergy in implementation of DMF across the States, the Government of India has launched the Pradhan Mantri Khanij Kshetra Kalyan Yojana (**PMKKKY**) with the objective of welfare of areas and people affected by mining related operations, using the funds generated by District Mineral Foundations. At least 60% of PMKKKY funds will be utilized for high priority areas like: (i) drinking water supply; (ii) environment preservation

and pollution control measures; (iii) health care (iv) education; (v) welfare of women and children; (vi) welfare of aged and disabled people; (vii) skill development; (viii) skill development; and (ix) Sanitation. The rest of the funds will be utilized for the following: (i) physical infrastructure; (ii) irrigation; (iii) energy and watershed development; and (iv) any other measures for enhancing environmental quality in mining districts.

The Central Government has issued a directive to the State Governments, under Section 20A of the MMDR Act, 1957, laying down the guidelines for implementation of PMKKKY and directing the States to incorporate the same in the rules being framed by them for DMFs.

Rule 12(1)(l) of the the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016, provides that the lessee shall, in the matter of employment, give preference to the tribals and to the persons who become displaced because of the taking up of mining operations.

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